



No.DJA.I/Gen./2020

High Court of Karnataka,
Bengaluru,
Dated: 16.05.2020

CIRCULAR

As per the Resolution dated 15.05.2020 of the Hon'ble Full Court, it is hereby directed that for the time being, the dress code of the Advocates of the District Judiciary in the State, who are appearing for video conferencing will be in terms of Circular issued by the Hon'ble Supreme Court of India on May 13th, 2020, which reads thus:

"CIRCULAR

It is notified for the information of all concerned that considering the medical advice, as a precautionary measure to contain spread of Coronavirus (COVID-19) infection under the prevailing conditions, the Competent Authority has been pleased to direct that the Advocates may wear "plain white-shirt/white-salwar-kameez/white saree, with a plainwhite neck band" during the hearings before the Supreme Court of India through Virtual Court System till medical exigencies exist or until further orders.

The above directions shall come into force with immediate effect."

BY ORDER OF THE HON'BLE HIGH COURT,

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

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Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
7. Circular file.
8. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.